

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

CIVIL APPEAL NO.6913 OF 2015
(Arising out of SLP(C)No.24686 of 2014)

MEDICAL COUNCIL OF INDIA

... APPELLANT(S)

VS.

RUXMANIBEN DEEPCHAND GARDI MEDICAL
COLLEGE & ANR.

... RESPONDENT(S)

J U D G M E N T

ANIL R. DAVE, J.

1. Leave granted.

2. In view of the judgment dated 20th August, 2015, delivered by this Court in Royal Medical Trust (Regd.) & Anr. Vs. Union of India & Anr. (Writ Petition(C)No. 705/2014), the appeal is allowed and the order passed by the High Court is set aside. Pending application, if any, stands disposed of.

3. There shall be no order as to costs.

.....J.
[ANIL R. DAVE]

.....J.
[VIKRAMAJIT SEN]

.....J.
[UDAY UMESH LALIT]

New Delhi;
3rd September, 2015.